

मध्य प्रदेश में तेल निर्यातों के लिये सर्वेक्षण

2631. श्री नंदा चरण बीसिल : क्या पेट्रो-लिविंग और एलायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश में बड़ी मात्रा में तेल के निर्यात पाये जाने के आसार हैं, और

(ख) क्या सरकार ने इस संबंध में कोई सर्वेक्षण किया है और यदि हाँ, तो उसके क्या परिणाम निकले ?

पेट्रोलियम और एलायन मंत्रालय में राज्य मंत्री (श्री बाबू नवाब खाँ) : (क) जी, नहीं ।

(ख) मध्यप्रदेश में भूगर्भीय मानचित्रण कार्य जो कि 1960-61 में तेल और प्राकृतिक गैस आयोग द्वारा आरम्भ किया था मध्य प्रदेश के प्राथिक अनुक्रम तटीय क्षेत्रों के स्तर विज्ञान और पूरा भूगोल के आकड़ों तैयार करने के लिए जारी रखा जा रहा है ।

पांचवीं योजना में मध्य प्रदेश के लिए सिंचाई परियोजनाएँ

2632. श्री नंदा चरण बीसिल : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) ऐसी सिंचाई परियोजनाओं की सूची किमती है जिनको पांचवी योजना में शामिल करने के लिए मध्य प्रदेश सरकार ने अनुदान किया है परन्तु केंद्र सरकार ने उन्हें स्वीकार नहीं किया है, और

(ख) उन परियोजनाओं को स्वीकार न करने के क्या कारण हैं ?

सिंचाई और विद्युत मंत्री (श्री कृष्ण चन्द्र कर्) : (क) और (ख) मध्य प्रदेश की पांचवी योजना के अंतर्गत की सभी प्रतिम रूप नहीं दिया गया है । मध्य प्रदेश सरकार ने पांचवी योजना के लिए 10 बृहत् सिंचाई परियोजनाओं का प्रस्ताव किया है, परन्तु उनको योजना में सम्मिलित करना इन की उपलब्धता, प्रत्येकीय

पहलुओं पर समझौते तथा परियोजनाओं की तकनीकी तथा प्राथिक व्यवहार्यता पर निर्भर करेगा ।

Decision on representation from all India Railway Commercial Clerks' Association
Re: violation of Indian Railway Code

2633. SHRI CHANDRIKA PRASAD : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 6700 on the 10th April, 1973 regarding representation from All India Railway Commercial Clerks' Association regarding violation of Indian Railway Code and state :

(a) whether Government have since examined the representation from the All India Railway Commercial Clerks' Association;

(b) if so, the broad outlines of the decisions taken; and

(c) if not, the reasons therefor and the time likely to be taken by Government now?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) Yes.

(b) A decision has since been taken not to recover the undercharges from the staff on the newspapers' parcels under dispute.

(c) Does not arise.

Charging Freight on perishable articles on Central Railway

2634. SHRI CHANDRIKA PRASAD : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Questions No. 5041 on the 19th December, 1972 and USQ No. 3825 on 20-3-1973 regarding outstanding amount of undercharges on consignment and charging freight on perishable articles on Central Railways, respectively, and state:

(a) the reasons for which no action has been taken against the Chief Commercial Superintendent of Central Railway for recovery of undercharges;

(b) the reasons for not collecting the undercharges from the Traders;

(c) the reasons why the undercharges are always recovered from the salaries of the staff instead of collecting the same from the Traders; and

(d) whether Government propose to order a probe through C.B.I. to unearth this undercharges deal and save the low-paid Railway employees?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) The instructions issued by the Central Railway Administration were bonafide and were later on rectified also.

(b) and (c). According to the extant rules, the undercharges detected prior to delivery of the goods are to be recovered from the consignor or consignee only at the time of delivery of the goods. It is only when they fail to detect and recover the undercharges at the time of delivery of the goods that the staff concerned become liable for making good the shortage. The staff can persuade the concerned parties also to pay up the charges.

(d) No.

Investigations into charges of Corruption against Project Manager of Tripura Drilling Site

2635. SHRI BIREN DUTTA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether Vigilance Commissioner of O & N.G.C. visited Tripura to investigate corruption charges against the Project Manager of Tripura Drilling site; and

(b) if so, what are his findings?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) : (a) and (b). The Chief Vigilance Officer of the ONGC has been to Tripura to inquire into certain allegations against

the Project Manager, Tripura, of the Commission. The report submitted by him is under consideration of the Chairman of the Commission.

Visit of Planning Minister to some Oil Producing Countries

2636. SHRI S. C. SAMANTA :
SHRI P. GANGADEB :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state ;

(a) how far has the mission of the Minister for Planning Shri D. P. Dhar succeeded during his recent visit to oil producing countries ; and

(b) whether the mission was purely in connection with oil?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) : (a) and (b). The Planning Minister visited Iraq to discuss several matters of mutual interest to Iraq and India including the supply of crude oil to India. It is not in the public interest to disclose the details of the discussions at this stage.

Delinking of Individual Enterprises from the large houses

2637. SHRI M. KATHAMUTHU : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the steps taken to delink individual enterprises from the large houses?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : An Internal Official Group set up for studying this question has suggested legislation to amend the M.R.T.P. Act, 1969 so as to confer necessary powers on the Central Government to delink companies of National importance from the control of large industrial houses in appropriate cases, in consultation with the M.R.T.P. Commission. The suggestion is under consideration of Government.